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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

**BEFORE
HON'BLE SHRI JUSTICE MANINDER S. BHATTI**

ON THE 20th OF MAY, 2024

WRIT PETITION No. 13611 of 2024

BETWEEN:-

**KAVITA SINHA W/O SANJAY KUMAR SINHA, AGED
ABOUT 48 YEARS, OCCUPATION: BUS OPERATOR R/O H.
NO. 375 NEAR POWER HOUSE BARELLY RAISEN
DISTRICT RAISEN (MADHYA PRADESH)**

.....PETITIONER

(BY SHRI ASHISH RAWAT - ADVOCATE)

AND

- 1. THE STATE OF MADHYA PRADESH THROUGH
SECRETARY DEPARTMENT OF TRANSPORT
VALLABH BHAWAN BHOPAL DISTRICT BHOPAL
(MADHYA PRADESH)**
- 2. REGIONAL TRANSPORT AUTHORITY BHOPAL
DISTRICT BHOPAL (MADHYA PRADESH)**
- 3. SECRETARY REGIONAL TRANSPORT AUTHORITY
BHOPAL DISTRICT BHOPAL (MADHYA PRADESH)**

.....RESPONDENTS

(NONE)

.....
*This petition coming on for admission this day, the court passed the
following:*

ORDER

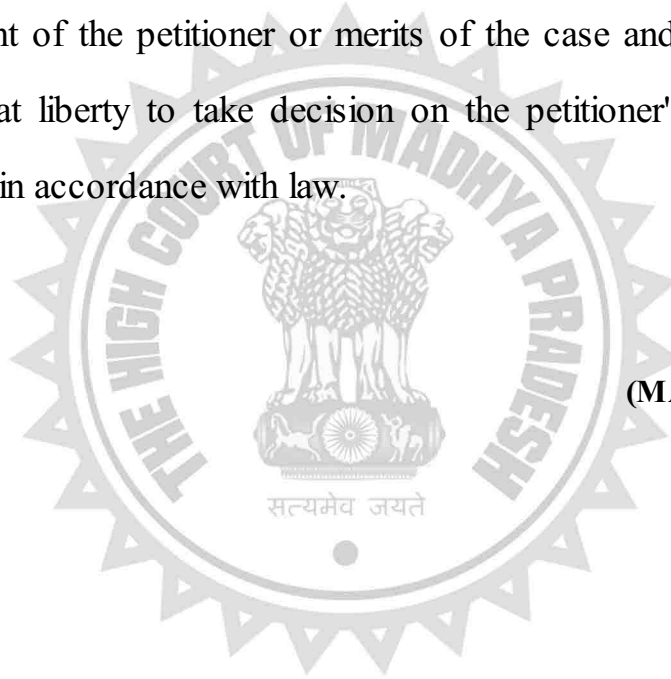
Petitioner's contention is that he made an application (Annexure P-2) for grant of temporary permit to respondent No.2 on 8.5.2024 but respondent No.2 has not yet decided the said application. The counsel for the petitioner only prays for a direction to respondent No. 2 to decide the pending application as

expeditiously as possible.

2. Accordingly, without expressing any view on the merit of the case, **this writ petition is disposed of** with a direction that if the petitioner files copy of the order passed today before respondent No.2, then the competent authority shall decide pending application of the petitioner within a period of fifteen days in accordance with applicable rules. The existing route operators be also given opportunity before taking final decision on petitioner's application for grant of temporary bail.

3. It is reiterated that this Court has not expressed any opinion on the entitlement of the petitioner or merits of the case and the competent authority shall be at liberty to take decision on the petitioner's application, in its own wisdom, in accordance with law.

PB



(MANINDER S. BHATTI)
JUDGE